

(b) The schemes/programmes implemented by the Ministry of Tribal Affairs are meant for the socio-economic development of all the tribal people in the country, including the forest dwelling tribal families. The Ministry is not implementing any scheme/programme specifically for the welfare of forest dwelling tribal families in the country.

The Ministry is, however, administering the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 which seeks to recognize and vest the forest rights and occupation in forest land in forest dwelling Scheduled Tribes and other traditional for forest dwellers who have been residing in such forests for generations but whose rights could not be recorded.

(c) Since the Ministry of Tribal Affairs is not implementing any scheme/programme specifically for the welfare of forest dwelling tribal families in the country, the details sought in part (c) of the question in respect of the forest dwelling tribal families are not available.

Rehabilitation of tribal in Forest Rights Act

754. SHRI C.P. NARAYANAN: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the percentage of tribals in the country who are yet to be extended benefits mentioned in Forest Rights Act;

(b) how many tribals have been forced to leave their traditional abodes since 2008 due to new projects sanctioned by Government;

(c) how many of them have been rehabilitated; and

(d) whether there is a time limit within which Government proposes to rehabilitate the remaining areas?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEV S. KHANDELA): (a) The Forest Rights Act, 2006, administered by the Ministry of Tribal Affairs seeks to recognize and vest the forest rights and occupation in forest land only in the forest dwelling Scheduled Tribes and other traditional for forest dwellers who have been residing in such forests for generations but whose rights could not be recorded. The Act does not apply to all the Scheduled Tribe population in the country. Hence, this question does not arise.

(b) and (c) The Ministry of Tribal Affairs is not maintaining any such data.

(d) In view of the reply to parts (b) and (c) above, this question does not arise.

Development of STs in Andhra Pradesh

755. SHRI PALVAI GOVARDHAN REDDY: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the details of schemes/programmes being implemented by the Ministry for

socio-economic development of Scheduled Tribes in the country, particularly in Andhra Pradesh;

(b) whether it is a fact that the Ministry does not monitor the schemes/programmes being implemented in States; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEV S. KHANDELA): (a) The Ministry of Tribal Affairs implements various Central Sector/Centrally Sponsored Schemes/Programmes for the socio-economic development of tribal people in the country including in Andhra Pradesh. A list of schemes/programmes being implemented by the Ministry is given in Statement (See below).

(b) and (c) No, Sir. The Ministry of Tribal Affairs is regularly monitoring all the schemes/programmes being implemented in the country as well as in Andhra Pradesh.

Statement

*Major Schemes/Programmes of the Ministry of Tribal Affairs for the
Welfare and Development of Scheduled Tribes*

Central Sector Schemes

1. Grant-in-Aid to Voluntary Organizations (under which residential, non-residential schools, computer training centres and knitting, weaving and handloom training centres run by NGOs for Scheduled Tribes students are supported, apart from hospitals, mobile dispensaries etc.).
2. Vocational Training in Tribal Areas. The Schemes of Vocational Training in tribal Areas a self-employment or employment oriented scheme aimed at benefiting ST boys and girls equally.
3. Scheme of Strengthening Education among Scheduled Tribes (ST) Girls in Low Literacy Pockets.
4. Development of Primitive Tribal Groups.
5. Rajiv Gandhi National Fellowship for STs.
6. Top Class Education for ST students.
7. Scheme of National Overseas Scholarships for STs.

Centrally Sponsored Schemes

8. Schemes of Post Matric Scholarship for ST students.
 9. Upgradation of Merit of ST Students.
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10. Scheme of construction of hostel for ST Girls and Boys.
11. Scheme of Establishment of Ashram Schools in Tribal Sub-Plan Areas.

Special Area Programme

12. Special Central Assistance to Tribal Sub Plan for employment-cum-income generation activities.
13. Grant-in-Aid under Article 275(1) of the Constitution for promotion of Welfare of Scheduled Tribes and upgradation of the levels of administration of Scheduled Areas. A part of grant under Article 275(1) of the Constitution is used for setting up of "Ekalavya Model Residential Schools" for providing quality education of ST students (both girls and boys) from Class VI to XII.

This Ministry is also implementing the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 which seeks to recognize and vest forest rights over forest land in forest dwelling STs and other traditional forest dwellers.

**Scheme for rehabilitation of poor, widows, divorced,
destitute and single women**

†756. SHRI BHAGAT SINGH KOSHYARI: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details of the programmes and schemes being implemented for the rehabilitation of poor, widowed, destitute, divorced and single women in the country and manner in which they are provided help;
- (b) the details of the quantum of funds sanctioned, released to the State Governments and the funds utilized by them during the last three years programme/scheme-wise;
- (c) the number of people benefited by these schemes during the said period State-wise; and
- (d) the assessment of Government about the success achieved so far by the implementation of these schemes?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) The Ministry of Women and Child Development, Government of India implements two shelter based schemes, namely, Swadhar and Short Stay Home for providing emergency outreach services to women in difficult circumstances who do not have societal/family support or independent means of income. Under these schemes free shelter, food, medical care, counseling etc. are being provided to the beneficiaries. Vocational training is imparted to the beneficiaries with a view to rehabilitate them.